

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.58/07

Wednesday this the 24th day of January 2007

C O R A M :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

Kolandaiammal,
W/o.late Rajangam,
No.120, Chinthalpadi,
Pappireddipatti Taluk,
Dhrmapuri District.

...Applicant

(By Advocate Mr.T.A.Rajan)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Chennai – 3.
2. The Chief Personnel Officer,
Southern Railway, Chennai.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat.

...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 24th January 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

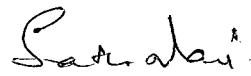
The applicant is the widow of late Rajangam who died on 11.10.2002 while working as Senior Trackman. She had applied for appointment to her stepson on compassionate grounds and that when she came to know that stepson cannot be considered she has preferred ^a representation staking her claim for compassionate employment which has now been rejected by the impugned order on the ground that she has suppressed the fact that the dependent children shown in the family composition were born to the second wife. Thereafter she submitted another representation vide

.2.

Annexure A-4 explaining the facts that she has not suppressed any facts to the Administration. The said representation is still pending with the respondents and the counsel for the applicant submitted that he will be satisfied if the representation is ordered to be disposed of by the respondents.

2. Accordingly, I direct the 2nd respondent to consider and dispose of Annexure A-4 representation of the applicant within a period of four weeks from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 24th day of January 2007)



SATHI NAIR
VICE CHAIRMAN

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